

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Jyoti Builtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 24.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

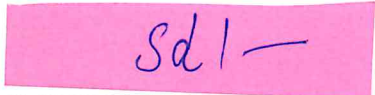
Mr. Vinod Chaurasia & Ms. Nalin Kaushik,
Advs. with Mr. Vijender Sharma, RP

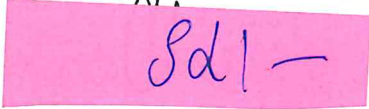
For the Respondent

Mr. Saurabh Kalia, Adv.

ORDER

CA-2735/2019 filed for the Liquidation Order, CA-148/2020 filed for exclusion of period i.e for 66 days, CA-2347/2020 filed for seeking co-operation from the Suspended Directors, CA-397/2020 filed for directions against M/s. Green Leaf Envirotech, CA-436/2020 filed by Ranchi Municipal Corporation against the Corporate Debtor and CA-681/2020 filed by the Suspended Directors seeking relief against the Resolution Professional and third parties along with IA-2950/2020 for hearing on 29.09.2020 with a direction to the Resolution Professional to communicate the next date of hearing to the Respondents within 5 days hereof.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)